

ITEM NO.48

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.57011/2024

[Arising out of impugned final judgment and order dated 20-03-2024 in WRITC No. 10151/2021 passed by the High Court of Judicature at Allahabad]

VICE CHAIRMAN & ANR.

Petitioner(s)

VERSUS

VINEET JAIN & ANR.

Respondent(s)

(IA No. 17208/2025 - CONDONATION OF DELAY IN FILING SLP & IA No. 17214/2025 - EXEMPTION FROM FILING O.T.)

Date : 09-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Ms. Aishwarya Bhati, Sr. Adv.

Mr. Mohit D. Ram, AOR

Ms. Sthavi Asthana, Adv.

Ms. Nayan Gupta, Adv.

For Respondent(s) :

Mr. Deepak Bajpai, Adv.

Mr. Ajay Choudhary, AOR

Mr. Khem Chand, Adv.

Mr. Aditya Jain, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Exemption Application is allowed.
3. Heard the learned Additional Solicitor General appearing for the petitioners and the learned counsel appearing for Respondent No.1.
4. Leave granted.
5. Interim order to continue.

6. It appears that for the purpose of regularization under the Scheme, the Respondent No.1 - herein deposited over a period of time, i.e., in three tranches an amount of Rs.15,20,356/- (Rupees Fifteen Lakh, Twenty Thousand, Three Hundred & Fifty Six Only) with the Authority.

7. This amount shall be deposited by the Authority with the Registry of this Court and the Registry in turn shall invest this amount in any Nationalized Bank which fetches maximum rate of interest with auto-renewal facility within a period of four weeks from today.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)